

SLP(C)No. 18207-18209 OF 2001

ITEM No.7
MENTIONED

Court No. 7

SECTION IVB
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.18207-18209/2001

(From the judgement and order dated 30/03/2000 in CWPs 14509/99,
16579/99 and 16642/99 of the High Court of Punjab and Haryana
AT CHANDIGARH)

SUBHASH CHANDER AND ANR.

Petitioner (s)

VERSUS

STATE TRANSPORT APPELLAT TRIBUNAL & ORS.

Respondent (s)

(With Appln(s). for c/delay in filing SLPs and with prayer for
interim relief)
(For Final Disposal)
With

SLP(C)No.17232-17233/2001 (with appln. for exemption from filing c/c
of the impugned judgment and with prayer for interim relief)
(for final disposal)

SLP(C)No.21090/2001 (with prayer for interim relief) (for final
disposal)

SLP(C)No.22860-22861/2001 (with appln. for exemption from filing
O.T. and with prayer for interim relief) (for final disposal)

SLP(C)No.39/2002 (With appln. for exemption from filing O.T. and
with prayer for interim relief) (for final disposal)

Date : 27/02/2002 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.B. SHAH
HON'BLE MR. JUSTICE B.N. AGRAWAL

For Petitioner (s)

Mrs Rani Chhabra,Adv.

For Respondent (s)

Mr.Rajeev Sharma,Adv.

for R-4 to R-6 in
SLP 18207-09/2001:

Ms.Nilofar Qureshi,Adv.for
Ms.S. Janani,Adv.

Mr.B.R. Kapur,Adv.,
Mr.Sumit Kumar Khatri,Adv.,
Mr.Anis Ahmed Khan,Adv.

.PA

Mr.K.G. Bhagat,Adv.,
Mr.Vineet Bhagat,Adv.,
Mr.Kamal Baid,Adv.,
Mr.Monohar Singh Bakshi,Adv.

Mr.Rajesh K. Sharma,Adv.,
Ms.Shalu Sharma,Adv.,
Mr.Goodwill Indeevar,Adv.

UPON being mentioned and hearing counsel the Court made the following

O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....T.....J

.SP2

At the request made on behalf of the counsel for
respondent Nos. 4 to 6 adjourned for one week for filing
counter affidavit.

.SP1

(Vijay Kumar Sharma)
Court Master

(K.K. Chadha)
Court Master